

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 322

NEW IA - 2802/2024, IA - 781/2024, IA-2360/2024, IA-2013/2024

In

IB-40/ND/2023

IN THE MATTER OF:

M/s. ASREC (India) Ltd. Petitioner/Applicant

Vs.

M/s. Shree Industries Ltd. (erstwhile Known as Rama Finance Ltd). Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 31.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IRP : Mr. Gautam Singhal, Mr. Vishal Ganda Advs.

For the Respondent : Mr. Nipun Gautam, Mr. Rahul Gupta Advs.

For the Financial Creditor : Mr. Shahrukh Inam Adv.

Creditor

For the GIIC : Mr. Pervinder Adv.

ORDER

Due to paucity of time, the matter is adjourned to **12.06.2024.**

-sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik